

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-108/2011(pt.)/10464/A**

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Registrar,  
Gauhati High Court,  
Kohima Bench, Kohima.

Dated Guwahati, <sup>rd</sup> 23 October, 2024.

Sub:- **Cancellation of earned leave.**

Ref:- Letter No. HC(K)15/2009/REG/881 dated 21.10.2024.

Sir,

With reference to the above, I am directed to inform you that the **earned leave w.e.f. 24.10.2024 to 30.10.2024** in respect of Smti. Mezivolu T. Therieh, Principal Judge, Family Court, Kohima **stands cancelled**.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-108/2011(pt.)/10465-10467/A, dtd. , 23-10-2024**  
Copy to:

1. Smti. Mezivolu T. Therieh, Principal Judge, Family Court, Kohima.
2. The Principal District & Sessions Judge, Kohima.
3. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**

